

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1108/(MAH)/2017
CA No.

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)
SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 30.06.2017

NAME OF THE PARTIES: Superways Enterprises Pvt.Ltd.
V/s.
Topworth Steel & Power Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

1	Mustafa Doctor (Sr Adv) Rishabh Jain Hitesh Agarwal Yb Rajani Asso for Corporate debtor	}	Rajani
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ORDER

CP No. 1108/ I&BP/NCLT/MB/MAH/2017

The Petitioner Counsel having realized some shortfalls are present in the Company Petition, at his request, the Petition is hereby dismissed as withdrawn giving liberty to file a fresh in accordance with law.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)